

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 302 OF 2016 &  
IA NO. 628 OF 2016**

**Dated: 6<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Union of India Through Southern Railway**

**...Appellant(s)**

**Vs.**

**Tamil Nadu Electricity Regulatory  
Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. S. Vallinayagam for R-3 & 4

**ORDER**

None appears for the appellant.

Learned counsel for respondent Nos. 3 & 4 seeks three weeks more time to file reply. He may take steps to file the same on or before 28.08.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **03.10.2018**.

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**